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मध्यप्रदेश राजपत्र

(असाधारण) प्राधिकार से प्रकाशित

क्रमांक 59]

भोपाल, गुरुवार, दिनांक 25 जनवरी 2018—माघ 5, शक 1939

वाणिज्यिक कर विभाग मंत्रालय, वल्लभ भवन, भोपाल

NOTIFICATION

No. F A-3-35-2017-1-V(16)

Bhopal, the 25th January 2018

In exercise of the powers conferred by sub-sections (1) and (3) of section 11 of the Madhya Pradesh Goods and Services Tax Act, 2017 (19 of 2017), the State Government, on the recommendations of the Council, hereby makes the following further amendments in this department's notification No. F A-3-35/2017/1/V(63), dated the 30th June, 2017, namely:-

In the said notification, -

- (1) in the Schedule,
 - in S. No. 102, for the entry in column (3), the entry "Aquatic feed including shrimp feed and prawn feed, poultry feed & cattle feed, including grass, hay & straw, supplement & husk of pulses, concentrates & additives, wheat bran & de-oiled cake [other than rice-bran]", shall be substituted;

(ii) for S. No. 102A and the entries relating thereto, the following serial number and the entries shall be inserted, namely: -

"102A	2302	De-oiled rice bran
102B	2306	Cotton seed oil cake";

- (iii) against S. No. 136A, in column (2), for the entry, the entry "7117" shall be substituted;
- (iv) in S. No. 137, in column (3), after the words "used in agriculture, horticulture or forestry" the words, "other than ghamella", shall be added;
- (v) in S. No. 148, for the entry in column (3), for the entry against item number(v), the entry "Vibhuti", shall be substituted;
- (vi) after S. No. 150 and the entries relating thereto, the following serial number and the entries shall be inserted, namely: -

"151	Any	"Parts for manufacture of hearing aids";
	chapter	

2. The notification shall come into force on the 25th January, 2018.

By order and in the name of the Governor of Madhya Pradesh ARUN PARMAR, Dy Secy.